



2026:AHC-LKO:6042-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 53 of 2026

Sumit Pandey

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Home U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Eshan Kumar Gupta, Amit Kumar Dixit
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard learned counsel for the petitioner and Ms. Isha Mittal, learned Additional C.S.C. for the State-respondent(s).

2. This P.I.L. has been filed by the petitioner seeking following relief(s) :-

"1. Issue a Writ in nature of Mandamus directing the OP No. 1 - 8, for effective implementation of the Motor Vehicle Act, and Central Motor Vehicle Rules, and to deprecate and keep a check and impound, the practice of driving of the vehicles without Registration Plates, PUC, Insurance.

2. Issue a Writ in nature of Mandamus directing the Respondent No. 2- Transport Commissioner, Government of Uttar Pradesh, and Respondent No. 3-Director General of Police, Uttar Pradesh, to ensure strict and uniform enforcement of Rule 50, Rule 124, and Rule 126 of the Central Motor Vehicles Rules, 1989, read with the Motor Vehicles (High Security Registration Plates) Order, 2018 and Notification S.O. No. 873(E) dated 15.12.1997;

3. Issue a Writ in Nature of Mandamus to the OP No. 1, the State, to frame a Standard Operating Procedure (SOP) for:

a. Verification and enforcement of HSRP installation on all vehicles, including government fleets;

b. Periodic inspection and audit of compliance with lighting and signaling safety standards;

c. Digital linking of registration data, HSRP identification, and PUC/insurance validity to the central VAHAN database for public traceability; and

d. Mandating approval from senior officers before release or renewal of any unregistered or non-compliant vehicle;

4. Issue a Writ in Nature of Mandamus to the OP No. 1, for the Constitution of a State-Level Monitoring Committee, headed by the Transport Commissioner and including the ADG (Traffic), to oversee implementation of HSRP and CMVR compliance, with quarterly reports to this Hon'ble Court;

5. Issue a Writ in Nature of Mandamus to opposite parties, for conducting special drive in all districts of Uttar Pradesh to identify and impound vehicles plying without registration plates, HSRP, or insurance, and to take penal action in accordance with Sections 39, 53, 56, and 192 of the Motor Vehicles Act, 1988;.

6. Issue a Writ in nature of Mandamus, directing the OP No. 1 - 8, to make a list of vehicles, Police, Government, or Large Transport Vehicles, which driving with absence of registration plates, or PUC or Insurance, or Fitness Certificate, and to take Strict Legal Action, against the owner and the driver of the same and to adopt a zero-tolerance policy towards unregistered or unsafe vehicles."

3. Various instances have been mentioned in the writ petition and proof thereof is claimed to have been annexed showing violation of relevant provisions of the Motor Vehicle Act, 1989 and Rules framed thereunder.

4. Let the petitioner move an application before the Transport Commissioner, U.P, Lucknow raising his grievance, who shall look into the matter and ensure a mechanism being put in place for monitoring compliance of the statutory provisions and Rules made thereunder at the competent levels. It is open for the petitioner herein to apprise the said officer or the R.T.O. concerned of the district about any violation which shall be looked into and it would be done as per law.

5. Petition is, accordingly, **disposed of**.

January 28, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)